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6.	Nagarjunasagar Srisaillam	Andhra Pradesh
7.	Namdapha	Arunachal Pradesh
8.	Sanjay Dubri	Madhya Pradesh
9.	Buxa	West Bengal
10.	Palamau	Jharkhand
11.	Similipal	Orissa

Funds for ST welfare

*230. SHRI PRAVEEN RASHTRAPAL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Minister is aware of the Prime Minister's directive, in the 51st National Development Council meeting held on 27 June, 2005, for Special Component Plan (TSP) allocation for Scheduled Tribes' welfare;

(b) how much funds were allocated for STs during 2007-08 and 2008-09; and

(c) what efforts were made to obtain adequate allocations?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTI LAL BHURIA): (a) Yes, Madam.

(b) As per information received from Planning Commission, during the years 2007-08 and 2008-09, an amount of Rs. 18503.07 crore and Rs. 20237.45 crore respectively have been earmarked by the respective TSP States / UTs for Scheduled Tribes under TSP.

(c) Following efforts were made by the Ministry of Tribal Affairs/ Planning Commission to obtain adequate allocation by the States for STs under TSP:

- i) Letters written to all the concerned States/ UTs to earmark funds as per the guidelines.
- ii) Planning Commission held review meetings to ensure that the State Governments earmark funds at least in proportion to the population of Scheduled Tribes.
- iii) Mid-term Appraisal is done by the Planning Commission.
- iv) Ministry of Tribal Affairs has requested the Planning Commission to emphasise for implementation of TSP while considering Annual Plan of the State.

Liability of Kingfisher Airlines to oil companies

*231. SHRI M.V. MYSURA REDDY:

SHRI NANDAMURI HARIKRISHNA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it has come to the notice of the Ministry that Kingfisher Airlines owes Rs. 160 crore to IOC, Rs. 336 crore to HPCL and Rs. 290 crore to BPCL;

- (b) if so, for how long the dues are pending;
- (c) what action the Ministry has taken or proposes to take to recover its dues;
- (d) whether any note has been submitted to the Cabinet to encash bank guarantee of Kingfisher Airlines, so as to recover its dues; and
- (e) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) and (b) As on 31st May, 2009 M/s Kingfisher Airlines owed Rs.950.46 crore to Oil Marketing Companies (OMCs), Rs. 37.36 crore to Indian Oil Corporation Ltd. (IOC), Rs. 598.78 crore to Hindustan Petroleum Corporation Ltd. (HPCL) and Rs. 314.32 crore to Bharat Petroleum Corporation Ltd. (BPCL).

The outstanding dues of M/s Kingfisher Airlines as well as other airlines had started accumulating during the year 2008-09 because of the sharp rise in prices of Aviation Turbine Fuel (ATF) in line with the crude oil prices to record highs during April to September, 2008.

(c) In case Airlines fail to pay their dues, OMCs take action for recovery of dues in line with the mutually agreed commercial terms between them and Airlines. These include putting on 'Cash and Carry' and interest is recovered on all overdue payments.

The issue of outstanding dues was also taken up with Ministry of Civil Aviation which has advised the airlines to clear their outstanding dues promptly.

(d) and (e) No, Sir. Encashment of Bank Guarantee is a commercial decision for which the OMCs are fully empowered.

Losses of petroleum companies

†*232. SHRI JANESHWAR MISHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the petroleum companies are facing huge losses;
- (b) if so, whether Government is taking any concrete measures to bailout these companies;
- (c) whether Government is also taking any measure for controlling unlimited official expenses of Ministers and officers, and
- (d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) To protect the domestic consumers from the volatility of international oil prices, Government modulates the retail prices of the four sensitive petroleum products; namely, Petrol, Diesel, PDS Kerosene and Domestic LPG. As a result, the Public Sector Oil Marketing Companies (OMCs), viz. Indian Oil Corporation (IOC): Bharat Petroleum Corporation (BPC) and Hindustan Petroleum Corporation (HPC) have incurred under-recoveries of Rs. 1,03,292 crore on the sale of these sensitive petroleum products during the year 2008-09.

†Original notice of the question was received in Hindi.